The Tripura Official Language Rules, 1999
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PART I—Orders and Notifications by the Government of Tripura,
the High Court, Government Treasury etc.

Government of Tripura
Law Department

No. F. 12/1-LAW/88(Shadow)

Dated, Agartala, the 16th April, 1999.

NOTIFICATION

The Governor of Tripura is pleased to make the following rules to give effect to the provisions of the Tripura Official Language Act, 1964, namely—

Short title & Commencement

1. (1) These rules may be called the Tripura Official Language Rules, 1999.

(2) They shall come into force on the date of their publication in the Official Gazette.

Definition.

2. (1) In these rules, unless the context otherwise requires:


Language of representation, petition and communication from People.

3. (1) Replies to representations, petitions and communications from the Government at the District level shall be—

(a) in Bengali Language where representation, petitions and communications are received in Bengali language;

(b) in Kok-borok Language where representations, petitions and communications are received in Kok-borok language.

Provided that the replies to representations, petitions and communications received in English Language may sent in English language.

(2) Replies from the State Secretariat and the Offices of the Heads of Departments to representations, petitions and communications received in any language shall be either in Bengali or Kok-Borok language.

Provided that English language may continue to be used in addition to Bengali or Kok-Borok language while sending replies to representations, petitions and communications.
4. Notings and Orders etc. in the State Secretariat and Offices of Heads of Departments and other Government Offices shall be either in Bengali or Kok-Borok language.

Provided that English Language may continue to be used, in addition to the Bengali or Kok-Borok Language for these official purposes within the State of Tripura for which it was being used immediately before the issue of notification under sub-section (1) of Section 2 of the Act.

5. All communications between the State Secretariat, Offices of the Heads of Departments and other State Government Offices shall either be in Bengali or Kok-Borok Language.

Provided that English Language may continue to be used, in addition to Bengali or Kok-Borok language, in all communications between the State Secretariat, Offices of the Heads of Departments and other State Government Offices.

6. (i) All Government Notifications, Orders, Circulars, Press notes, Administrative instructions and the Official Gazette issued by or on behalf of the State Government shall be published in Bengali and Kok-Borok language along with English translation.

(2) Orders of appointment, posting and transfers, promotion or punishment of Government employees, advertisement in official gazette, notices for tender and auctions shall be published in Bengali or Kok-Borok language with English translation when required.

7. The examinations held by the Tripura Public Service Commission which immediately before the commencement of these rules used to be conducted in the English Language shall continue to be so conducted till such time as the use thereof is permissible for the official purposes of the Union under any law made by the Parliament in this behalf.

Provided that a candidate shall have the right to choose the language in use in the State of Tripura, which was the medium of his University or Board examination.

8. All Government forms, statements, challans etc. shall be in Bengali and Kok-Borok language.